

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINDHYA INDUSTRIES PRIVATE LIMITED

1.	Name of the Corporate Debtor	Vindhya Industries Private Limited
2.	Date of incorporation of corporate debtor	08/04/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U74999WB1994PTC062884
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: P-32, Kasba Industrial Estate, Phase-I Kolkata - 700107, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 14.07.2022 Date of Intimation: 15.07.2022
7.	Estimated date of closure of insolvency resolution process	10.01.2023 180 days from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Bimal Kanti Choudhury IBBI/IPA-001/IP-P01028/2017-18/11682
9.	Address and email of the interim resolution professional, as registered with the Board	Address: 77A/50 Raja S.C.Mallick Road, 8 S.P.B.Block, Kolkata 700092. Email: bimalkantichoudhury@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address: 77A/50 Raja S.C.Mallick Road, 8 S.P.B.Block, Kolkata 700092 Email: ipvindhya@gmail.com
11.	Last date for submission of claims	28.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: http://www.ibbi.gov.in/downloadform.html b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of **Vindhya Industries Private Limited** on **14th July, 2022**.

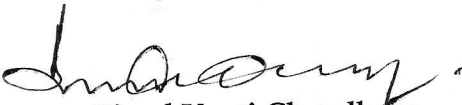
The creditors of **Vindhya Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 28.07.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.




Bimal Kanti Choudhury
Interim Resolution Professional
IBBI/IPA-001/IP-01028/2017-18/11682

Kolkata:

Dt. 17.07.2022,